

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.424

**IA/1323/ND/2023, IA/5873/ND/2022, IA/5152/ND/2022,
IA/4762/ND/2022, IA/3234/ND/2022, IA/382/ND/2022,
IA/5489/ND/2021, IA/4202/ND/2021, IA/3236/ND/2021 IN
IB/3507/ND/2019**

IN THE MATTER OF:

Jones Lang Lasalle Building Operations P. Ltd	...	Applicant
Versus		
Sare Facility Gurgaon Services P. Ltd	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Mr. Bikram Singh Gusain, erstwhile Liquidator
For the Applicant in IA No. 4202/2021 : Ms. Nikita Garg, Adv.
For ANS Financial Advisors : Mr. Vishal Agarwal, in IA 5489/21 & 4762/22
For the Respondent : Mr. Abhishek Anand, Mr. Karan Kohli,
Ms. Komal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **12.08.2024.**

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**